

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1658
ANSWERED ON:30.11.2009
UTILISATION OF LAND UNDER NREGA PROGRAMME
Gaddigoudar Shri P.C.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Krish Jala Bhagya Nigam has acquired 100 kms land and 500 hectare of vacant land through land acquisition in Bagalkot district of Karnataka since long; and
- (b) if so, under National Rural Employment Guarantee Act (NREGA) Programme utilisation of the land be made for public purpose like schools, colleges, hospitals, libraries etc.; and
- (c) the status of the previous proposal for utilisation of this land, if any?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

- (a): Under NREGA, there is no provision for acquisition of land.
- (b): Works which can be taken up under NREGA have been clearly stipulated in para 1 of Schedule I of the Act. Construction of schools, colleges, hospitals, libraries etc. is not permissible under NREGA.
- (c): Does not arise.